

**Central Administrative Tribunal
Principal Bench, New Delhi**

T.A. No. 26/2015

This the 22nd day of October, 2019

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. Ashish Kalia, Member (J)**

Sh. Ram Sarup
Junior Engineer (Civil)
C/o E.E. (W), City Zone, Delhi

... Applicant

(By Advocate: None)

VERSUS

1. Dal Jal Board
Through Chief Executive Officer,
Govt. of NCT of Delhi,
Varunalya Phase II, Jhandewalan,
New Delhi.
2. Member (Administration)
Delhi Jal Board
Varunalya Phase II, Jhandewalan,
New Delhi.
3. Sh. K.C. Jain, C.E. (E&M),
Enquiry Officer,
Delhi Jal Board,
Varunalya Phase-II, Jhandewalan,
New Delhi.

... Respondent

(By Advocate: None)

ORDER (Oral)

Hon'ble Mr. Ashish Kalia, Member(J):

None appeared on behalf of the parties.

2. On 20.09.2019, learned counsel for applicant sought and was given a short adjournment. Prior to 20.09.2019, none appeared on behalf of the parties on two dates, i.e., on 12.04.2019 and 07.08.2019.

3. We are of this view that the applicant has lost interest in prosecuting his case. Hence, OA is dismissed on account of non-prosecution.

(Ashish Kalia)
Member (J)

/akshaya/

(Pradeep Kumar)
Member (A)